

MESSAGE FROM THE LOK SABHA

THE LIMITATION BILL, 1962

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Wednesday, the 5th September, 1962, has adopted the enclosed motion concurring in the recommendation of Rajya Sabha that Lok Sabha do join in the Joint Committee of the Houses on the Limitation Bill, 1962. The names of the members nominated by Lok Sabha to serve on the said Joint Committee are set out in the motion."

Motion

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law for the limitation of suits and other proceedings and for purposes connected therewith, and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

1. Shri A. Shanker Alva
2. Shri Frank Anthony
3. Shri Ramchandra Vithal Bade
4. Shri Rajendranath Barua
5. Shri Panna Lal Barupal
6. Shri J. B. S. Bist
7. Shri P. C. Barooah
8. Shri Sachindra Chaudhuri
9. Shri Tridib Kumar Chaudhuri
10. Shri Homi F. Daji
11. Shrimati Subhadra Joshi
12. Shri M. K. Kumaran
13. Shrimati Sangam Laxmi Bai
14. Shri Dwarkadas Mantri
15. Shri Gopal Dutt Mengi
16. Shri K. L. More

17. Shri P. Muthiah
18. Shri S. Osman Ali Khan
19. Shri Vishwa Nath Pandey
20. Shri Man Sinh P. Patel
21. Shri Bhola Raut
22. Shri Asoke K. Sen
23. Shri Bishan Chander Seth
24. Shri mati Ramdulari Sinha
25. Shri Pravinsinh Natavarsinh Solanki
26. Shri Amar Nath Vidyalkar
27. Shri Virbhadra Singh
28. Shri N. M. Wadiwa
29. Shri T. Abdul Wahid, and
30. Shri Bibudhendra Misra."

RULING FROM THE CHAIR RE
USE OF DEROGATORY RE-
MARKS IN THE HOUSE

MR. CHAIRMAN: At yesterday's sitting of the House certain personal references were made by Shri Bhupesh Gupta against Shri G. D. Sondhi, Shri Vajpayee objected to those remarks and suggested their expunction from the proceedings. I reserved my ruling at that time. I have since considered the matter, and I think that a derogatory reference should not be made against any person who is not present in the House to defend himself. I have accordingly ordered the expunction of those remarks.

SHRI BHUPESH GUPTA (West Bengal): Sir, I do not wish to question your ruling; but undoubtedly what is derogatory or not is a matter of opinion.

MR. CHAIRMAN: It is a matter of my opinion.

SHRI BHUPESH GUPTA: Certainly, Sir. But you will please understand the handicap from which we suffer. Suppose, some people want to declare war. I think we can make a reference that. . . .

MR. CHAIRMAN. Mr. Gupta, the decision of the Chairman on such matters is final and the opinion is his opinion.

SHRI BHUPESH GUPTA. Have I disputed your ruling, Sir? No.

MR. CHAIRMAN: I am glad.

SHRI BHUPESH GUPTA: I only want to bring to your notice the handicap from which we suffer.

MR. CHAIRMAN: Please sit down. The words in question have been ordered to be expunged and they will be expunged. I will not give any further explanation.

SHRI BHUPESH GUPTA. You need not. I am not asking for any explanation. How can I ask you, Sir? All I say is that the reference made was not a personal one. I think it is something else. Anyway, Mr. Chairman, you have given your decision and I do not want to proceed further in the matter. But I think in such matters before giving the ruling, you may call us also to the Chamber and listen to us.

(Interruptions)

MR. CHAIRMAN: Let him have his say.

SHRI BHUPESH GUPTA. Somebody was saying something there. Anyway, what I say is that we should be given an opportunity to explain whether we made a personal derogatory remark or whether we said something else, and the circumstances which led us to do so. Then we should be allowed to show you the rules and other things. We go by certain procedures, and conventions are there. The rules are there and there is May's Parliamentary Practice and so on. This is all we request you.

MR. CHAIRMAN: Thank you.

ENQUIRY RE MOTIONS FOR PAPERS

SHRI BHUPESH GUPTA (West Bengal): One thing more, Sir. I see the Minister of Parliamentary Affairs is just leaving. Sir, you have been good enough—and I must thank you for it—to accept my motion for discussing the flood situation.

MR. CHAIRMAN. Yes, floods.

SHRI BHUPESH GUPTA: The Minister's State has been very badly flooded. I visited it. Now, Mr. Chairman, tomorrow we are adjourning. So, I suggest that either tomorrow after the official business is over, we take up this discussion or on Saturday morning we take it up, anyway you like. I think this matter has to be discussed, for great devastation has taken place in three States and it should not be that the Rajya Sabha adjourns *sine die*, without giving thought to the problem of floods and discussing it, when so much devastation has taken place. We have also some suggestions to make and bring things to the notice of the Government. So, we should be given an opportunity. I hope you will kindly provide for this discussion.

SHRI B. D. KHOBARAGADE (Maharashtra): Sir, I had . . .

MR. CHAIRMAN: Please sit down. Would the Minister like to say something about it?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYANARAYAN SINHA): Sir, the agenda for today and tomorrow is already very heavy and I am afraid it will not be possible to find time for this discussion, unless the House decides to sit for another day, on the day after. That is a different thing. But so far as today's and tomorrow's business is concerned, as you would have noticed, it is heavy and if we can put through